## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 166/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

Name of the Company:

Deep Constructions Co.

V/s.

A & I Hospitality Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNAPURE

1. VISHUAS SHAH ADV. RESPONDENT

2. SHASHVATA SHUKLA ADVOCATE PETITIONER SULF.

3. UTVEST K has

ALVOCALE RESPONDENT VINSH KAY

## **ORDER**

Learned Advocate Mr. Shashvata Shukla i/b Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/Petitioner. Learned Advocate Mr. Vishwas Shah with Learned Advocate Mr. Urvesh Gor present for Respondent.

Objections filed.

It is noticed that petitioner not complied with section 9 (c) of the Code.

Petitioner is directed to comply with section 9 (c) of the Code and serve the copy upon the corporate debtor before the date of hearing.

List the matter on 15.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 5th day of December, 2017.